

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:1936  
ANSWERED ON:04.03.2003  
LICENSING REQUIREMENT TO SALE FERTILIZERS  
V. SAROJA

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether any decision regarding dispensing with the licensing requirement for dealers presently working under the fertilizer control has been taken;
- (b) if so, the details thereof; and
- (c) if not, the time by which the decision is likely to be taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHHATTRA PAL SINGH)

(a): Yes, Sir.

(b) & (c): Under Clause 7 of the Fertiliser (Control) Order, 1985, it was mandatory for every dealer to obtain the Certificate of Registration for carrying on the business of selling of fertiliser as whole-sale or retail dealer. The Government of India has amended Clause 7 of the Fertiliser Control Order on 16.1.2003 dispensing with the requirement of 'Certificate of Registration' and replaced with the 'Memorandum of Intimation'.